



**KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
NINTH SESSION
(Adjourned Meeting)**

**THE KARNATAKA KRISHNA BASIN DEVELOPMENT AUTHORITY (REPEAL)
BILL, 2021
(LA Bill No. 15 of 2021)**

A Bill to repeal the Karnataka Krishna basin development authority Act, 1992 (Karnataka Act 12 of 1996)

Whereas it is expedient to repeal the Karnataka Krishna basin Development Authority Act, 1992(Karnataka Act 12 of 1996) for the purposes hereinafter appearing.

Be it enacted by the Karnataka State Legislature in the seventy second year of the Republic of India as follows:-

1. Short title and commencement:-(1)This Act may be called the Karnataka Krishna basin Development Authority (Repeal) Act, 2021.

(2) It shall come into force at once.

2. Repeal and savings.-(1) The Karnataka Krishna basin Development Authority Act, 1992(Karnataka Act 12 of 1996) is hereby repealed:

Provided that, such repeal shall not affect,-

- (a) the previous operation of the Act so repealed, or anything duly done or suffered thereunder;
- (b) any right, privilege, obligation or liability acquired, accrued or incurred under the Act, so repealed;
- (c) any penalty, forfeiture, or punishment incurred in respect of any offence committed under the Act so repealed; or

any investigation, legal proceeding, or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid; and any such investigation, legal proceedings or remedy may be instituted, continued or enforced and any such penalty, forfeiture and punishment may be imposed, as if this Act had not been passed.

STATEMENT OF OBJECTS AND REASONS

The planning, investigation, Estimation, Execution, operation and maintenance of all Irrigation Projects in Krishna basin are presently being undertaken by the Krishana Bhagya jala Neeravari nigama and Karnataka Neeravari Nigama. Hence it is Considered necessary to repeal the Karnataka Krishana Basin Development Authority Act, 1992.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measures.

B.S.YEDIYURAPPA
Chief Minister

M.K. VISHALAKSHI
Secretary (I/c)
Karnataka Legislative Assembly